

बाजार दर से किराया किश्तों में वसूल किया जाना

101. श्री नवाब सिंह चौहान : क्या निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री सरकारी कर्मचारियों से बाजार दर से वसूल किए जाने वाले किराये के बारे में 27 जून, 1977 के अतारंकित प्रश्न 1900 के उत्तर के संबंध में यह बताने की कृपा करेंगे कि :

(क) क्या इस बीच अपेक्षित जानकारी एकत्र कर ली गई है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है ; और

(ख) किन व्यक्तियों से किश्तों में 'बाजार किराया' लिया-जा रहा है और उसके क्या कारण हैं ?

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री (श्री सिकन्दर बख्त):

(क) सूचना एकत्र कर ली गई है और उसकी जांच की जा रही है ।

(ख) जिन मामलों में मार्केट किराये की बकाया रकम काफी बड़ी है उन मामलों में वसूली किश्तों में की जाती है ताकि कठिनाई न हो ।

Allotment of D.D.A. flats to retiring Government Servants

102. SHRI BALDEV SINGH JASROTIA: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state whether any arrangements has been made for allotment of D.D.A. Flats/Plots etc. to the retiring Government Servants, particularly

to those who have declared Delhi as their home town?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): One specific for retired Government Servants, who had declared Delhi as their home town, had been floated in 1972, and of the people who had registered at that time, some have been allotted flats and others are waiting for it. At present, there is no other scheme of this type; but the Government Servants concerned can get their names registered under the general scheme of Delhi Development Authority.

Membership of the Works, Housing and Supply House Building Cooperative Society Ltd.

103. SHRI D. AMAT: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to refer to the reply given to Unstarred Question 4756 dated 25th July, 1977 and state:

(a) whether the Ministry of Works and Housing and Supply House Building Cooperative Society Ltd. have drawn a lot to allot plots of land to its members in February, 1977 and have included the names of many influential persons who have been admitted in the Society much after 3rd August, 1967 and the Society have kept pending the cases of some original members who are members of the Society since 1959, 1960 and 1961 who had paid full dues to the Society and completed the formalities but their names are not included for the purpose of draw;

(b) if so, whether Government will make an inquiry into the cases of all these original members who have been deprived of the right and order for redraw of lot and remove fake members; and

(c) if not, how the Government will help these original members who have been deprived of their right?